

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.257 of 2020

IN THE MATTER OF:

Nitin Chandrakant Naik & Anr.

...Appellants

Versus

Sanidhya Industries LLP & Ors.

...Respondents

For Appellants:

**Shri Abhishek Anand, Shri Kunal Godhwani, Shri Viren Sharma and Ms. Madhumita Chakraborty, Advocates
Shri Nitin Naik (party in person)**

For Respondents:

**Shri Rohit Kumar Singh and Shri Samrat Nigam, Advocates (R-1)
Shri Atanu Mukherjee, Advocate (R-3)
Shri Krishnendu Datta, Shri Rahul Gupta, Shri Ashish Porwal and CA Raghunath S, Advocates (R-4 & 5)
Shri A. Chandra**

O R D E R
(Virtual Mode)

17.02.2021 Learned Counsel for Respondents 4 and 5 submits that these Respondents have filed written submissions. However, they are not on our record. Registry to check. Counsel to ensure that the copies come on record before us. Counsel for Appellants submits that he wants to file written submissions.

Written submissions not more than three pages and copies of Judgements on which the Appellants want to rely, may be filed within two weeks.

Those who have already filed written submissions, if they have not filed copies of Judgements they would be referring to at the time of arguments, may also file copies of Judgements within two weeks.

Counsel for Appellants states that the concerned documents of Agreements where the guarantee was given may be permitted to be filed. Copies of documents in which there was Agreement with regard to guarantee, may be filed by the learned Counsel for Appellants within two weeks.

List the Appeal 'for admission (after Notice) hearing' on 17th March, 2021.

Interim Orders as passed on 2nd February, 2021 to continue till next date.

See Order dated 02.02.2021. Counsel for Appellant should file copy of Order dated 28th January, 2021 referred in Order dated 02.02.2021, by next date.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

rs/md